

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No(s).2161-2162/2024

JUST RIGHTS FOR CHILDREN ALLIANCE &amp; ANR.

Appellant(s)

VERSUS

S. HARISH &amp; ORS.

Respondent(s)

Date : 23-09-2024 These appeals were called on for pronouncement of judgment today.

For Appellant(s) Mr. H.S. Phoolka, Sr. Adv.  
Mr. Jagjit Singh Chhabra, Adv.  
Mr. Bhuwan Ribhu, Adv.  
Ms. Rachna Tyagi, Adv.  
Mr. Saksham Maheshwari, AOR  
Ms. Shashi, Adv.  
Ms. Taruna Panwar, Adv.

For Respondent(s) Mr. Amol N. Suryawanshi, Adv.  
Mr. Prashant S. Kenjale, Adv.  
Ms. Srishty Pandey, Adv.  
M/s. Juristrust Law Offices  
  
Ms. Swarupama Chaturvedi, Sr. Adv.  
Mr. Abhaid Parikh, AOR  
Ms. Katyayani Anand, Adv.  
Ms. Saumya Kapoor, Adv.  
Mr. Aayush Shivam, Adv.  
Ms. Kavita Chaturvedi, Adv.

1 Hon'ble Mr Justice J B Pardiwala pronounced the judgment of the Bench comprising Hon'ble Dr Justice Dhananjaya Y Chandrachud and His Lordship.

2 In terms of the signed reportable judgment, the appeals are disposed of with the following conclusion:

"For all the foregoing reasons, we have reached the conclusion that the High Court committed an egregious error in passing the impugned judgment. We are left with no other option but to set aside the impugned judgment and order

passed by the High Court, and restore the criminal proceedings in Spl. S.C. No. 170 of 2023 to the court of Sessions Judge, Mahila Neethi Mandram (Fast Track Court), Tiruvallur District. We accordingly pass such order.”

- 3 We direct the Registry to send one copy each of this judgment to the Principal Secretary, Ministry of Law & Justice, Union of India and to the Principal Secretary, Ministry of Women and Child Development, Union of India, for undertaking appropriate course of action.
- 4 Pending application, if any, stands disposed of.

**(SANJAY KUMAR-I)**  
**ADDITIONAL REGISTRAR**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**

**(Signed reportable judgment is placed on the file)**